

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 19  
CP (IB) No. 396/Chd/Hry/2019**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

Just Build Infratech Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

GLM Infratech Pvt. Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Vishav Bharti Gupta, Advocate for the petitioner-operational creditor.

Mr. Krishan Vrind Jain, Practising Company Secretary for the respondent-corporate debtor.

It is stated by learned counsel for the petitioner-operational creditor that soft copy of the rejoinder has been filed but hard copy of the same has not been filed. Let the same be filed within one week in the Registry with a copy in advance to the counsel opposite. In the meantime, learned counsel for parties are directed to file their short written submissions alongwith supporting case law(s), if any, at least one week before the next date of hearing after exchanging copies with each other. The matter be listed on 30.01.2023 for arguments.

Sd/-

Sd/-

(Subrata Kumar Dash)  
Member (Technical)

(Harnam Singh Thakur)  
Member (Judicial)

December 07, 2022

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